





# ਪੇਸ਼ ਕੀਤੀਆਂ ਦਸਤਾਵੇਜ਼ਾਂ ਦੀ ਸੂਚੀ

JAWAHAR

ਮੁਜਬ ਆਰਡਰ 7 ਰੂਲ 14 ਤੇ ਆਰਡਰ 13 ਰੂਲ ਜਾਵਦਾ ਦੀਵਾਨ

ਅਦਾਲਤ ਸ੍ਰੀ  
ਮੁਕਦਮਾ

ਮੁਦਈ  
ਅਪੀਲਟ  
ਸਾਇਲ

ਮੁਦਈ  
ਰਸਧਾਡੈਟ  
ਦੂਜੀ ਪਾਰਟੀ

ਬਨਾਮ

ਤਰੀਕ ਪੇਸ਼ੀ

ਨੰਬਰ	ਦਸਤਾਵੇਜ਼ਾਂ ਦਾ ਵੇਰਵਾ ਅਤੇ ਲਿਖਣ ਦੀ ਤਰੀਕ	ਦਸਤਾਵੇਜ਼ ਕੀ ਸਿੱਧ ਕਰਦੀਆਂ ਹਨ	ਜੇ ਦਸਤਾਵੇਜ਼ ਮਿਸਲ ਤੇ ਰਖੀ ਤਾਂ ਉਸ ਉਤੇ ਕੀ ਨੰਬਰ ਪਾਇਆ ਗਿਆ	ਜੇ ਦਸਤਾਵੇਜ਼ ਵਾਪਸ ਕੀਤੀ ਗਈ ਤਾਂ ਦੂਜੀ ਪਾਰਟੀ ਵਕੀਲ ਨੂੰ ਵਾਪਸ ਹੋਇਆ	ਵੇਰਵਾ



OPENING SHEET FOR CIVIL APPEALS IN COURTS

Subordinate to the High Court

IN THE COURT OF DISTRICT JUDGE MANSA

CIVIL APPEAL NO. \_\_\_\_\_ OF \_\_\_\_\_

Number and Date of the Original Suit				Value of the suit and appeal for purpose on jurisdiction	Value of the Appeal for the purpose of court fee	Amount Court fee on the appeal
No.	Date of Institution in first court	Date of Decision in first court	Date of institution on appeal			

í ..

Appellant

Versus

í ..

Respondent

Appeal filed by: \_\_\_\_\_

Appeal against the judgment and decree dated \_\_\_\_\_ passed by the Court

of \_\_\_\_\_

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# ਫਰਦ ਤਲਬਾਨਾ

ਨਾਮ ਅਦਾਲਤ .....

..... ਬਨਾਮ .....

ਕਿਸਮ ਮੁਕੱਦਮਾ ..... ਮਿਤੀ ਪੇਸ਼ੀ .....

ਮਿਤੀ ਤਲਬਾਨਾ	ਕਿਸ ਨੇ ਦਾਖਲ ਕੀਤਾ	ਕਿਸ ਮਰਲਬ ਲਈ ਦਾਖਲ ਕੀਤਾ	ਤਲਬਾਨੇ ਦੀ ਗਿਣਤੀ	ਕੋਰਟ ਫੀਸ



# POWER OF ATTORNEY



IN THE COURT OF.....

.....Applicant.....

.....Petitioner.....

**VERSUS**

.....Respondent

Know all whom to these present shall concern that I/We undersigned appoint .....

..... To be the advocate

to me/us in the above mentioned case to do all the following acts, deeds and all things or any of them that is to any.

1. To act, appear, plead in the above mentioned case in the court or any other court in which the same may be tried or heard in the first instance or in appeal or review or revisions executions or in any other stage of its progress until its final decision.
2. To presentrer's pleading appeals ,cross objections petition for execution reviews revision, withdrawl, compromise or other petitions or affidavits or their documents as shall be deemed necessary or divisible the petitions of the said case.
3. To with draw for compromise the said case or submit to arbitration any difference or dispute that shall arise on any manner relating to the said case.
4. To receive the money and give receipt there for and to do all other acts , and things which may be necessary to be done for the progress and in course of the prosecution of the said case.
5. To employ any other legal practitioner authorising him to exercise the power and authorities hereby conferred on the Advocate whenever he may think to do so.

AND we hereby agree to satisfy whatever the advocate or his substitute shall in the prosecution of the case.

AND we hereby agree not to hold the advocate or his substitute responsible for the result of the case in the consequence of absence from the court when the said case is called up for hearing.

AND we hereby agree that in the court of the whole or any part of the not paid to advocate shall be entitled to with draw from the prosecution of the said case until the same is paid.

IN THE WITNESS WHERE OF I/We set My/Our head to this document the contents of which have been explained to and understood by Me/Us.

Date.....

Signature or Thumb Impression

Witness

Accepted  
Advocate